

dead body is buried in graveyards. Now question arises that howcome such a large number of human skeletons. This matter is being hushed up on the plea that these were gathered by traders during a period of time Bihar is a state where in fodder scam it was told that 5 or 10 buffloes were taken on a single scooter in view of such a falsehood, in today's situation it may be possible that these human skeletons are of Congress workers or BJP workers. Killing of 30-40-50 persons is a common thing in Bihar, thus it is an important issue. The Government has no reply to it and trying to hush up the matter by linking it with traders. This requires a thorough inquiry Does the Janata Dal Government of Bihar have a gas chamber like Nazis in Germany. In such a situation a statement on Bihar should be given by the Government. I would like to know the reasons behind these human skeletons. This matter should be inquired into

[English]

MR. DEPUTY-SPEAKER : Okay, that is enough Thank you.

SHRI P.R. DASMUNSI : Mr. Deputy Speaker, Sir, I would like to draw your attention to a serious matter which concerns the Railway Ministry.

13.00 hrs.

For the last one week illegal coal-mining in Dhanbad area has caused serious threat to superfast railway track between Dhanbad and Calcutta. Zee TV Network have exposed the threat yesterday threadbare. A lot of villagers are panicky. The people are living in the colonies within half-a-kilometre of the railway track Rajdhani Express and superfast trains are in danger.

International experts have expressed the opinion that if the Railways do not caution the coalmine authority, a dangerous accident may take place.

I would request the Railway Minister to get in touch with the coalmine authority immediately and take immediate steps to prevent any kind of accident in that place.

MR. DEPUTY SPEAKER : Now the House stands adjourned till 2.00 P.M.

13.01 hrs.

*The Lok Sabha then adjourned for Lunch till
Fourteen of the Clock*

14.00 hrs.

*The Lok Sabha reassembled after Lunch at
Fourteen of the Clock*

(Mr. Deputy Speaker in the Chair)

[Translation]

SHRI THAWAR CHAND GEHLOT (Shajapur) : Mr. Deputy Speaker, Sir, I am on a point of order

MR. DEPUTY SPEAKER : How you can be on point of order when there is no issue before the House.

[English]

There is no issue before the House. So, there is no question of any point of order.

Now, Papers to be Laid.

14.01 hrs.

PAPERS LAID ON THE TABLE

[English]

Reports of the Comptroller and Auditor General of India, Union Government for 1995 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : On behalf of Shri P. Chidambaram, I beg to lay

(1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution —

(i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1996) for the year ended the 31st March, 1995 (Civil)

[Placed in Library See No. LT-106/96]

(ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1996) for the year ended the 31st March, 1995 (Civil)

[Placed in Library See No. LT-107/96]

(iii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1996) for the year ended the 31st March, 1995 (Posts and Telecommunications)

[Placed in Library See No. LT-108/96]

(2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1994-95 (Hindi and English versions)

[Placed in Library See No. LT-109/96]

(3) A copy of the Union Government Finance Accounts for the year 1994-95 (Hindi and English versions)

[Placed in Library See No. LT-110/96]

(4) A copy of the Union Government Appropriation Accounts (Postal Service) for the year 1994-95 (Hindi and English versions)

[Placed in Library See No. LT-111/96]

- (5) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1994-95 (Hindi and English versions)

[Placed in Library See No. LT-112/96]

- (6) A copy each of the following papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir .—

- (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1994-95.

[Placed in Library See No. LT-113/96]

- (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1994-95

[Placed in Library See No. LT-114/96]

- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1995, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir

[Placed in Library See No. LT-115/96]

- (8) A copy of the Consignment (Hindi and English versions) to the Economic Survey 1995-96

[Placed in Library See No. LT-116/96]

[Translation]

SHRI THAWAR CHAND GEHLOT (Shajapur) : Mr Deputy Speaker, Sir, when you occupy the Chair it means that House is conducted. (Interruptions)

MR DEPUTY SPEAKER : There was no business before the House when you were on a point of order.

[English]

Let the Papers be laid

[Translation]

SHRI THAWAR CHAND GEHLOT : Please listen to my submission

MR DEPUTY SPEAKER : Yes, Please

SHRI THAWAR CHAND GEHLOT : Sir, day before yesterday you have issued instructions to the Government from this Chair that a statement should be made on the incident of Ujjain and yesterday Mr. Speaker has also given instructions to the Government to make statement on the incident of Ujjain and Haridwar

* Economic Survey 1995-96 was laid on the Table of the House on the 27th February, 1996

MR. DEPUTY SPEAKER : The Government has made a promise. It may come by evening.

SHRI THAWAR CHAND GEHLOT : I am raising a point of order because just now Shri Jaina has given information that hon. Home Minister is out of Delhi today. Then who will follow your instructions. It is my humble submission to the Chair that the Government is showing carelessness in this matter. I therefore, urge the Chair to direct the Government to make a statement in this regard. It is a laxity on the part of the Government that such incidents have taken place at religious places like Ujjain, Haridwar, Onkareshwar and Patna ... (Interruptions)

SHRI RAJENDRA AGNIHOTRI (Jhansi) : It is an important point of order. (Interruptions) The instructions were issued to the Government to make a statement in this regard and time for the statement was also fixed. (Interruptions)

SHRI THAWAR CHAND GEHLOT : Mr Deputy Speaker, Sir, why your orders are being ignored. (Interruptions)

MR DEPUTY SPEAKER : I hope that Minister would make statement by 5.00 PM today.

SHRI RAJENDRA AGNIHOTRI : Mr Deputy Speaker, Sir, your orders should be obeyed. (Interruptions)

DR LAXMINARAYAN PANDEY (Mandsaur) : The incidents of Haridwar and Ujjain were heart-rending. (Interruptions)

MR DEPUTY SPEAKER : Please listen to me. Hon. Minister has said that

(Interruptions)

SHRI RAJENDRA AGNIHOTRI : There should be some instructions from the Chair. This Government should be brought into dock as it is not following your instructions. (Interruptions)

MR DEPUTY SPEAKER : Please listen to me. I am referring to the statement

(Interruptions)

MR. DEPUTY SPEAKER : Listen to me for just a minute

SHRI THAWAR CHAND GEHLOT : Mr Deputy Speaker, Sir, Your orders are being ignored. This Government is not complying with your orders

MR DEPUTY SPEAKER : Please listen to me

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D KHALAP) : Sir if there is any direction to the Government by the Chair, it will be complied with